

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 107

IA(I.B.C)/1339(CH) 2024  
and  
CP (IB) No. 170/Chd/Pb/2022

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Ajay Gupta

...Respondent/Personal Guarantor

**Under Section:** 95, IBC 2016, Rule 11 of NCLT 2016.

**Order delivered on 01.07.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner:

Mr. Rakshit Gupta, Advocate

For the Personal Guarantor:

Mr. Sandeep Badhwan, Advocate

and applicant in IA No. 1339/2024

For the RP:

Ms. Swati Saluja, Advocate

**ORDER**

**IA(I.B.C)/1339(CH) 2024**

The present application has been filed for recalling the order dated 23.04.2024, in which personal guarantor was proceeded ex parte. It is stated by Ld. Counsel for RP that she has not received the copy of the application. Ld. Counsel for the Personal Guarantor is directed to serve the copy of the application to the RP during the course of day. Reply, if any, to the application be filed within one week thereafter with a copy in counsel opposite. List on 19.08.2024.

**CP (IB) No. 170/Chd/Pb/2022**

List on 19.08.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**